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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12387/2009, CM Nos. 12813/2009, 25575/2017 & 20357-20358/2018

SOCIETY FOR WELFARE OF INDIAN PILOTS Petitioner Through: Mr. Rakesh Munjal, Sr. Adv. with

Mr. Sarojanand Jha and Mr. Siddarth Mehtra, Advs.

versus

UNION OF INDIA AND ORS Through: Ms. Anjana Gosain, Ms. Salini Nair and Ms. Rabiya Thakur, Advs. for DGCA Mr. Ramesh Singh and Ms. Aane Mathew, Advs. for R3 Mr. Amit Sibal, Sr. Adv. with Mr. Raj Shakher Rao, Mr. Mrinal Ojha, Mr. Ishaan Chhaya and Ms. Manvi Adlakna, Advs. for FIA

AND

+

W.P.(C) 7588/2017, CM No. 31313/2017 INDIAN PILOT S GUILD AND ANR Petitioners Through: Mr. Suhail Dutt, Sr. Adv. with Ms. Anubha Singh, Ms. Pankhuri, Ms. Neetika Bajaj and Ms. Aishwarya, Advs.

versus

DIRECTORATE GENERAL OF CIVIL AVIATION AND ORS Respondents Through: Mr. Gaurang Kanth, CGSC with Ms. Biji Rajesh and Ms. Ishita Baruah, Advs. with Mr. Kaushik M. From DGCA

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Mr. Lalit Bhasin, Ms. Ratna Dwivesi Dhingra, Ms. Bhavna Dhami and Mr. Ajay Pratap Singh, Advs. for R2

AND

+	W.P.(C) 8399/2017, CM Nos. 34571-34573/2017, 13049/202		
	20355/2018 & 20359-20360/2	2018	
	FEDERATION OF INDIAN I	PILOTS	Petitioner
	Through:	Mr. Subrmanhin	n Prasad, Sr. Adv.
		with Mr. Joseph	, Ms. Avantika
		Mohan, Mr. Ank	tit Dwivedi and
		Ms. Manjula, Ac	lvs.

versus

DIRECTORATE GENERAL OF CIVIL AVIATION & ANR Respondents

Through: Ms. Anjana Gosai, Ms. Salini Nair and Ms. Rabiya Thakur, Advs. for DGCA/R1 & R2 Mr. Amit Sibbal, Sr. Adv. with Mr. Raj Shakher Rao, Mr. Mrimal Ojha, Mr. Ishaan Chhaya and Ms. Manvi Adlakha, Advs. for intervener

CORAM: HON'BLE MR. JUSTICE V. KAMESWAR RAO <u>O R D E R</u> 23.05.2018

Theses matters have come on transfer.

<u>CM No. 20358/2018 in W.P. (C) 12387/2009 (for exemption)</u> <u>CM No. 20360/2018 in W.P. (C) 8399/2017 (for exemption)</u>

Exemption allowed, subject to all just exceptions.

Applications stand disposed of.

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CM No. 20359/2018 in W.P. (C) 8399/2017

This application has been filed by the Federation of Indian Air Lines for its impleadment in this writ petition. Noting the contents of the application and Mr. Subrmanhim Prasad, learned Senior Counsel appearing for the petitioner has no objection on the impleadment of the Federation, the application is allowed. Let amended memo of parties be filed within one week. Let a copy of the writ petition be given to the counsel on record for the Federation within one week from today.

Counter affidavit be filed within four weeks. Rejoinder, if any, be filed within two weeks thereafter. Application is disposed of.

CM No. 20355/2018 (for direction) in W.P.(C) No.8399/2017

This is an application filed by the petitioner with the following prayers:

"It is therefore most respectfully prayed that this Hon'ble Court may be pleased to:

- (a) Permit the petitioner to place on record the additional documents; and
- (b) Direct the DGCA / respondent No.1 to not issue any direction in furtherance of the impugned CAR or give effect to any such order already passed in furtherance of the same.

Pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case."

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Notice. Ms. Anjana Gosain, Adv. accepts notice for the respondent Nos.1 and 2 and Mr. Raj Shakher Rao, Adv. accepts notice for the respondent No.3 (newly added respondent).

Let reply to the application be filed within four weeks. Rejoinder thereto, be filed within two weeks thereafter.

Learned counsel for the respondent No.2 has filed the counter affidavit on May 14, 2018. The same is not on record. Learned counsel for the respondent No.2 to get the same placed on record. Rejoinder thereto, be filed on or before July 10, 2018.

CM No. 20357/2018 in W.P. (C) 12387/2009

This is an application filed by the Federation of Indian Air Lines for impleadment.

Re-notify on July 25, 2018.

W.P. (C) 7588/2017

Renotify on the date fixed i.e July 25, 2018.

V. KAMESWAR RAO, J

MAY 23, 2018/aky

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